



Government of Jammu and Kashmir
Civil Secretariat Home Department
Srinagar/Jammu.

NOTIFICATION
Jammu, the 18th July, 2019

SRO:- 459 Whereas, on 02.04.2018 Irfan Ahmad Parray (complainant) S/o Farooq Ahmad Parray R/o Par Mohalla Hajin lodged a written report at Police Station Hajin to the effect that during night hours some unknown terrorists barged into his residential house and abducted his brother in law Naseer Ahmad Sheikh @ Muntazir S/o Gh Nabi Sheikh R/o Ghat Mohalla Hajin. The family members resisted the abduction attempt but militants assaulted upon them with knives and fired with their illegal arms resulting injuries to Neelofar @ Rafiq W/O Naseer Ahmad Sheikh, Rafiq Begum W/O Farooq Ahmad Parray and Hilal Ahmad Parray S/o Sonaullah Parray R/o Par Mohalla Hajin and the militants managed to abduct Naseer Ahmad who is still in their illegal custody; and

2. Whereas, a case FIR No.17/2018U/S 302,364,458 RPC 7/27 A.Act 16,18,20,38 ULAP Act was registered at Police station Hajin and investigation taken up;and

3. Whereas, during the course of investigation, Statement of complainant was recorded under relevant provisions of law. Injury memos of injured inmates were prepared and medical opinion thereof obtained and was placed on record. Further, search was conducted in the jurisdiction of Police Station Hajin and during search dead body of abducted Naseer Ahmad Sheikh @ Muntazir S/o Gh Nabi Sheikh R/o Ghat Mohalla Hajin with gunshot injuries was recovered from nearby orchards. The dead body was identified by the complainant as his brother in law and was taken into possession and after conducting

medico/legal formalities, handed over to his legal heirs for last rites. Site plan of place of occurrence was prepared.

4. Whereas, during further course of investigation statement of witnesses acquainted with facts and circumstances were recorded u/s 161,164-A Cr.PC. Statement of witnesses so recorded would inter alia reveal that on the fateful night four accused namely Mohammad Saleem Parray S/o Gh. Mohammad R/o Kani Mohalla Hajin & three foreign terrorists viz Ali @ Maaz, Rizwan @ Jindal and Fehdullah @ Abdullah @ Zoong forcibly barged into the house of complainant and kidnapped/abducted his brother-in-law on gun point. Investigation further revealed that inmates of house suffered injuries while resisting the abduction of Naseer Ahmad by the said militants, and after abduction have killed Naseer Ahmad and have thrown his dead body in the nearby orchards. Investigation conducted has prima facie established commission of offences punishable u/s 307,302,364,458 RPC r/w 7/27 A. Act, 16,18,20,38 ULAP Act against accused namely Mohammad Saleem Parray S/o Gh. Mohammad R/o Kani Mohalla Hajin & three Foreign terrorists viz Ali @ Maaz, Rizwan @ Jindal and Fehdullah @ Abdullah @ Zoo and investigation concluded as proved. It is further submitted that during search it revealed that three accused terrorists viz Ali @ Maaz, Rizwan @ Jindal and Fehdullah @ Abdullah @ Zoo have been killed in an encounter with security forces on 30.08.2018 and copy of FIR No. 46/2018 of P/S Hajin has been placed on record. That accused Mohammad Saleem Parray S/o Gh. Mohammad R/o Kani Mohalla Hajin is an active terrorist and is absconding against whom proceedings u/s 512 Cr.PC have been proposed; and

5. Whereas, the Authority appointed by the State Government under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, has independently scrutinized the Case Diary file and all the other relevant documents relating to the case and has come to a definite conclusion that this is a

fit case for accord of prosecution sanction against the said accused person; and

6. Whereas, after perusing the Case Diary, the relevant documents and also taking into consideration the observations/views of the Authority appointed under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the State Government is of the view that there is sufficient material and evidence available against the accused person for his prosecution under the aforesaid provisions of law.

Now, therefore, in exercise of powers conferred by sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the State Government hereby accords sanction for launching prosecution against the accused person namely Mohammad Saleem Parray S/o Ghulam Mohammad R/o Kani Mohalla Hajin for the commission of offences punishable U/S 16,18,20 and 38 of Unlawful Activities (Prevention) Act, 1967 arising out of FIR No.17/2018 of Police Station Hajin.

Sd/-

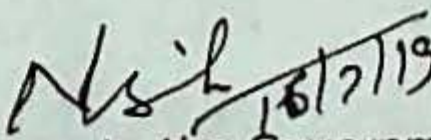
Principal Secretary to the Government
Home Department

No. Home/Pros/30/2019

Dated: 18 .07.2019

Copy to:-

1. Director General of Police, J&K, Jammu. This has reference to his letter No.Legal/Sanction-123/S/2018/9092-94 dated 05/02/2019. The CD file in original is returned herewith, receipt of which may kindly be acknowledged.
2. Secretary to the Government, Department of Law, Justice & Parliamentary Affairs. (w.7.s.c.)
3. Private Secretary to Principal Secretary to the Government, Home Department.
4. Stock file.


Under Secretary to the Government
Home Department